

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 131/MP/2019 along with IA No.50/2020**

Subject : Petition invoking Section 79(1)(e), Section 79(1)(i) and Section 79(1)(k) read with Sections 129 & 130 of the Electricity Act, 2003 read with Regulations 7, 8 and 13 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 seeking appropriate directions against the Global Energy Private Limited.

Date of Hearing : 22.9.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : BSES Yamuna Power Ltd. (BYPL)

Respondent : Global Energy Private Ltd. (GEPL)

Parties Present : Shri Rahul Kinra, Advocate, BYPL  
Shri Aashwyn Singh, Advocate, BYPL  
Shri Sameer Singh, BYPL  
Shri Sunil Kakkar, BYPL  
Ms. Kheyali Singh, Advocate, RP of GEPL  
Ms. Mahima Singh, Advocate, RP of GEPL

**Record of Proceedings**

At the outset, learned counsel appearing on behalf of the Resolution Professional (RP), managing the affairs of the Respondent Company pursuant to its admission to Corporate Insolvency Resolution Process under Insolvency and Bankruptcy Code, 2016, prayed for short accommodation to file the vakalatnama in the matter.

2. Considering the request of the learned counsel for RP, the Commission adjourned the matter and further directed the Respondent to file its reply within four weeks with copy to the Petitioner, who may file its rejoinder, if any, within three weeks. The Petitioner was directed to provide the copy of the Petition to the learned counsel for the RP and the map the same in the e-filing portal of the Commission.

3. The Petition shall be listed for hearing on 15.12.2022.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

